

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 639/2022

**In the matter of:**

Pritipal Sharma

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

**NDOH: 18.04.2024**

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Filed by

  
(Satender Kumar)

Sr. Env. Engineer, DPCC

Dated: 16<sup>th</sup> April, 2024

Place: Delhi

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER  
DATED 18.03.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. Mr. Pritipal Sharma filed the OA to seal the illegal bore wells located in the plot adjoining House No. GI-2035, Aya Nagar, New Delhi – 110047 and in the plot on the opposite side of the street in front of House No. GI-2038, Aya Nagar, New Delhi – 110047.
2. This Hon'ble Tribunal taken up the matter on 15.09.2022 and constituted a Joint Committee comprising of CGWA, DJB, DPCC and DC (South). As directed, Joint Committee inspected the site and sealed one borewell. Environmental Compensation of Rs. 9,46,080/- was imposed by DPCC on a borewell allegedly operated by Sh.



Rinku vide letter dated 09.4.2024. Vide letter dated 20.3.2024, District Magistrate (South) informed that, land where aforesaid bore well was operational belongs to Forest Department.

3. That in the order dated 18.03.2024, this Hon'ble Tribunal directed DPCC to give complete information with respect to all relevant aspects including total amount of EDC imposed and total amount of EDC which has been recovered.
4. That, in compliance with the previous orders of this Hon'ble Tribunal in the above-mentioned matter, DPCC filed the action taken reports on 15.11.2022, 10.03.2023, 17.10.2023, 06.02.2024 and 18.03.2024 which are available on the records of this Hon'ble Tribunal.
5. That in the instant case, in addition to Sh. Rinku, DPCC has imposed interim environmental compensation @ Rs. 30000/- each on 11 more violators and Rs. 60,000/- on two borewells of a violator as he/she had two borewells in the premises vide letters dated 09.4.2024. Further letter for confirmation of EDC for remaining two borewells is being issued.
6. That, out of total imposed EDC amount of Rs 70.65 crore, EDC recovered to date stands at ₹53,70,000/- (Rupees Fifty-Three Lakhs Seventy Thousand Only) from 121 violators.



7. Out of 53 lakhs EDC recovered on the issue of ground water, DPCC has utilized the same as development of infrastructure for water quality surveillance in line with CPCB guidelines.
8. That, in the meeting taken by Chief Secretary, Delhi on 12.04.2024, it was decided that the Environmental Damages Compensation collected in respect of illegal ground water extraction shall be utilized through the committee constituted by Hon'ble High Court in WP© No. 7594/2018 in order dated 08.04.2024. The EC imposed on illegal bore wells will be used by the aforesaid district level committee for the rejuvenation of water bodies.
9. That, in view of the above, the present additional status report may kindly be taken on record.



(Satender Kumar)

Sr. Env. Engineer, DPCC